officials of M|s. Bengal Potterie $_s$  Ltd. (BPL) were arrested on 5-7-1984 in connection with a case filed by Punjab National Bank relating  $t_0$  certain irregularities found by the Bank in the transaction of BPL with the Bank.

(b) and (c) Industrial Reconstruction Corporation of India (IRCl) has reported that the Board of Management of the BPL had got the matter investigated into earlier and on the  $basi_s$  of the findings, Manager-Marketing (Crockeries) and Bills-incharge were suspended. The Board of Management had directed that FIR for criminal proceedings be filed against these 2 officers after obtaining legal opinion. The opinion of two counsels taken by the Company was that no criminal offence was committed by the officers of the Comioany and as such no question of cheating arises and, therefore, no criminal action lies asainst the Company Or the officers. Thereafter, the two officers were censured ary allowed to re-join duty.

IRCl has further reported that the matter is now eub-judice.

### Recovery of Loans by SBI, Overseas. Branch, Calcutta

2408. SHRI M. RAJAGOPAL: Will the Minister of FINANCE be pleased to state:

- (a) whether it i<sub>s</sub> a <sup>fa</sup>ct that the State Bank of India, Overseas Branch, Calcutta has failed to recover it<sub>s</sub> large amount <sub>0</sub>f loans extended to various partieslconstituent<sub>s</sub> during the last two years:
- (b) if so, what are the details thereof; and
- (c) what action Government propose to take against the defaulters?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c) Information is being collected and

to the extent available and feasible  $unde_r$  the provisions of the statute and the customs and  $usage_s$  prevalent amongst bankers, wiH be laid down on the Table of the House.

# Inquiry report regarding fraud committed in the matter of local purchases at Babina

2409. SHRI DIPEN GHOSH: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the Cantonment Board, Babina had submitted the preliminary enquiry report on the 9th May, 1983 to the General Officer Commanding-in-Chief, HQ Central Commandi, Lucknow relating to the case of embezzlement and fraud involving Rs. 20,000 towards irregular purchase of Diesel Oil, bamboo brooms etc; and
- (b) if so, what are the details in this regard and action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRi K. P. SINGH DEO): (a) Yes, Sir. The President Cantonement Board, Babina had submitted the report of the preliminary Enquiry Committee to the GO-in-C in May, 1983 on the subject of alleged financial loss to the cantonment Board an account of financial irregularities and fraud.

(b) The case has been referred to C.B.I, for an enquiry and a report Vhich is awaited.

# Awards and assistance to the families of military/para-military personnfel injured/killed in action

2410. SHRI PAWAN KUMAR BAN-SAL: Will the Minister of DEFENCE be pleased to refer to the answer to Unstarred Question 222 given in the Rajya Sabha on the 24th July, 1984 and state whether the scheme of financial assistance and awards is also applicable to military I para-military officers and personnel who were killed | injured as a sequel to army action in Punjab and also in encounters with the army deserters?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO); (a) The liberalised pensionary awards and the lumpsum ex-gratia grant indicated in replyto Unstarred Question No. 222, answered in the Rajya Sabha on 24.7.84, are als\* applicable in the case of those Service Officers and personnel who werelare killed or disabled in disarming Army deserters as a corollary to Operations 'Blue Star' and Wood Rose'.

59

- 2. As regards the para-military personnel, the Central Government have decided that benefits of liberalised pensionary awards as admissible under the orders contained in Ministry of Finance Office Memorandum No. 1.4.1972 F.KD-E.V.tB)^ dated to the widows of Government servants killed in enemy action, with some improvements, will be extended to the families of the officers and personnel of the para-military forces who were deployed in Punjab and have been killed/invalided out of service during the operations against the extremists/terrorists. A ment indicating the salient features of these awards and benefits is attached as Annexure. [See Appendix CXXXI, Annexure No. 49].
- 3. In addition, Central Government have decided to agree to a proposal made by the Government of Punjab to permit the latter to pay a lumpsum by way of ex-gratia grant to the para-military forces personnel of the rank of Constable and above up to the rank of Inspector deployed in Punjab for law and order purposes and killed while on active duty. The ex-gratia grant payable by the State Government together with the death gratuity ^ family gratuity, leave salary and special *ex-gratia* grant payable by the Central Government and aid out of the Central Police Welfare Fund will vary from Rs. 1 Iakh to Rs.

1.25 lahks for different categories of personel, as indicated below:

to Questions

Rank Amount	(Rs. in
	lakhs)
Constable	1.00
Head-Constable	1.05
Assistant Sub-Inspector	1.10
Sub-Inspector	1.15
Inspector	1.25

No case of any member of the para-military forces having been killed during the encounters with army deserters in other parts of the country has come to the notice of the Government.

#### Action taken against erring garment exporters

- 2411. SHRI GULAM MOHI-UD-DIN SHAWL: Will the Minister of COMMERCE be pleased to refer to the answer to Starred Question 136 given in the Rajya Sabha on the 6th March, 1984 and place on the Table of the House the following information up-to-date for 1982, 1983 and 1984:
- (a) a list of such erring garments exporters with their names, addresses, nature of offences and the nature of punishments given by the CCI & E;
- (b) a list of such erring garment exporters against whom action has been taken by the Apparels Export Promotion Council in exercise of the powers as a Registration Authority under the Import & Export Control laws; and
- (c) whether any of the exporters went in appeal to CCI & E or Goovernment and if so; with/what results?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) to (c) The information is being collected.

#### M.D.F. assistance by AEPo

2412. SHRI GULAM MOHI-UD-DIN SHAWL; Will the Minister of Commerce be pleased to refer to the answer to Unstarred Question 1557 given in the Rajya Sabha on the 6th